

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 12.11.2020

**Misc. Application No. 339 of 2020
(Delay Application)
And
Appeal No. 331 of 2020**

Adamina Traders Private LimitedAppellant
Versus
Securities and Exchange Board of India ...Respondent

**AND
Misc. Application No. 374 of 2020
(Delay Application)
And
Appeal No. 366 of 2020**

Adamina Traders Private LimitedAppellant
Versus
Securities and Exchange Board of India ...Respondent

Ms. Rinku Valanju, Advocate with Mr. Pratham Masurekar,
Advocate i/b R V Legal for the Appellant.

Mr. Suraj Chaudhary, Advocate with Mr. Abhishek Khare,
Advocate i/b Khare Legal Chambers for the Respondent.

ORDER:

1. Two weeks further time is allowed to the appellant to file a rejoinder.
2. List for final disposal on December 1, 2020.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C.K.G. Nair
Member

Justice M.T. Joshi
Judicial Member

12.11.2020
msb